

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.7517/2021

(Arising out of impugned final judgment and order dated 10-11-2020 in SBCRMP No. 4374/2020 passed by the High Court of Judicature for Rajasthan at Jaipur)

DINESH KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR.

Respondent(s)

(IA No.115976/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.115977/2021-EXEMPTION FROM FILING O.T., IA No.115980/2021-INTERVENTION/IMPLEADMENT, IA No. 121255/2021 - EXEMPTION FROM FILING O.T., IA No. 122501/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 121252/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Parveen Kumar Aggarwal, Adv.
Ms. Deepika, Adv.
Mr. Sanjay Jain, AORFor Respondent(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Ashok Basoya, Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Arpit Prakash, Adv.
Mr. Vikalp Sharma, Adv.Mr. Vinodh Kanna B., AOR
Mr. Purushothaman Reddy, Adv.
Ms. Shagufa Khan, Adv.UPON hearing the counsel the Court made the following
O R D E R

Though Mr. Vikas Singh, learned senior counsel appearing for the petitioner is ready to go ahead with the matter, Justice C.T.Ravikumar, a Member of this Bench who was also a Member of the

earlier Benches, points out that the matter is required to be taken up in the combination of Hon'ble Mr. Justice M.R.Shah and Hon'ble Mr. Justice C.T.Ravikumar as it was heard in part by the said Bench.

In that regard, Mr. Vikas Singh, learned senior counsel submits that the matter is not heard in part before any other Bench and in fact, it was heard for some time in the combination of Hon'ble Mr. Justice Ajay Rastogi and Hon'ble Mr. Justice C.T.Ravikumar on the preliminary aspects.

In that view of the matter, the Registry to place the matter before Hon'ble the Chief Justice of India for appropriate orders in this regard.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR